

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 14.02.2017

Service Tax Appeal No. 796 of 2011

(Arising out of order-in-revision No.04/COMMR/Revision/ADJ/JBP/2011 dated 27.01.2011 passed by the Commissioner, Central Excise & Service Tax, Bhopal).

M/s Maheshwari Brothers

Appellant

Vs.

CCE, Bhopal

Respondent

Appearance:

Sh. Himanshu Khemka, Advocate for the appellant
Sh. Ranjan Khanna, AR for the Revenue

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No. 50932/ 2017

Per: **Justice (Dr.) Satish Chandra:**

Shri Himanshu Khemka, ld. Advocate for the appellant request for withdrawal of the appeal. Shri Ranjan Khanna, ld. AR for the Revenue has no objection.

2. In the result, appeal filed by the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant